

F. No. 01(05)/Circular/CESTAT/2017

Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 06/10/2020

CIRCULAR

The Central Information Commission in its Order dated 11.09.2020 in Second Appeal No. CIC/CCSTD/A/2019/113458 has directed that all official records either administrative or judicial of CESTAT should be digitalized as per Section 4 of the RTI Act. The status of the judicial cases viz date of hearing of the case, date of judgment and status of the case, etc. should be sou-moto disclosed on the website of the Tribunal. The Commission has also directed the public authority to take a view on digitalization of the records in CESTAT and should be put in the public domain.

The competent authority conveys that the above direction of the CIC should be complied by all concerned. Regarding digitalization of record, it is directed that all previous orders of the Tribunal shall be scanned in a the time bound manner and report the details of the digitalized records. The files are administrative side should also be digitalized and report in this regard may be sent to the registrar.


(Mukesh Gupta)
Assistant Registrar

Copy to:-

1. The Dy. Registrars/Asst. Registrars and All Benches.
2. The CPIO, CESTAT, Delhi
3. Sh. R.K. Jain, 1512-B, Bhishm Pitamah Marg
Wazir Nagar, New Delhi-110003
4. Website/ Office copy